

THE SCHEDULE

(See sections 2 and 5)

1. ¹[The Tamil Nadu District Police Act, 1859 (24 of 1859).]
2. The Andhra Pradesh (Andhra Area) District Police Act, 1859 (24 of 1859).
3. The Police Act, 1861 (5 of 1861).
4. The Calcutta Suburban Police Act, 1866 (Bengal Act 2 of 1866).
5. The Calcutta Police Act, 1866 (Bengal Act 4 of 1866).
6. The Bengal Police Act, 1869 (Bengal Act 7 of 1869).
7. The Police Act, 1888 (3 of 1888).
8. The Madras City Police Act, 1888. ¹[(Tamil Nadu Act 3 of 1888)].
9. The Bengal Military Police Act, 1892 (5 of 1892).
10. The Andhra Pradesh (Telangana Area) District Police Act, 1329 Fasli (10 of 1329 F).
11. The Eastern Frontier Rifles (West Bengal Battalion) Act, 1920 (Bengal Act 2 of 1920).
12. The Police Act, 1983 (1927 A.D.) (J. & K. Act 2 of 1983).
13. The Hyderabad City Police Act, 1348 Fasli (9 of 1348 F).
14. The Assam Rifles Act, 1941 (5 of 1941).
15. The Orissa Military Police Act, 1946 (Orissa Act 7 of 1946).
16. The Delhi Special Police Establishment Act, 1946 (25 of 1946),
17. The U.P. Pradeshik Armed Constabulary Act, 1948 (U.P. Act 40 of 1948).
18. The Central Reserve Police Act, 1949 (66 of 1949).
19. The Rajasthan Armed Constabulary Act, 1950 (Rajasthan Act 12 of 1950).
20. The Bombay Police Act, 1951 (Bombay Act 22 of 1951).
21. The Bombay State Reserve Police Force Act, 1951 (Bombay Act 38 of 1951).
22. The Kerala Police Act, 1960 (Kerala Act 5 of 1961).
23. The Mysore Police Act, 1963 (Mysore Act 4 of 1964).
- ²[24. The Nagaland Armed Police Act, 1966 (Nagaland Act No. 6 of 1966).]

1. Subs. by the Madras State (Alteration of Name) (Adaptation of Laws on Union Subjects) Order, 1970 (w.e.f. 14-1-1969).
2. Ins. by G.S.R. 1720, dated 6th November, 1967.